

PUBLIC NOTICE

Pursuant to the orders of the Hon'ble First Bench in W.P. No.29197/2015, the Hon'ble Security Committee held several meetings with the City Police, the Central Industrial Security Force and all stakeholders concerned and demarcated the area to be entrusted to the CISF in the High Court.

The map of the High Court premises with the newly demarcated portion (found on the right extreme of the map) entrusted to the CISF is given below :



There are in all, six Entry Points (Frisking Points) in the newly demarcated High Court premises, viz. (i) One from the Northern Side; (ii) Two from the Madras High Court Advocates' Association ground and first floors; (iii) Two near the Small Causes Court Building; and (iv) One at the South Gate.

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Except the South Gate, entry for advocates would be allowed from all the other five entry points mentioned above.

The visitors / litigants can enter through the entry points located near the Court of Small Causes Building after getting Entry Passes at the Pass Issuance Counter.

The cars of the advocates of the Madras Bar Association and the Madras High Court Advocates' Association are to be parked in the places already earmarked for them. Two wheelers of advocates are to be parked in the Pondicherry Block.

The Officers and staff members of the High Court with vehicles are required to enter through the South Gate and park the four wheelers and two wheelers in the allotted places near the Administrative Block of the High Court.

Every entry will be frisked by the CISF Personnel.

All are requested to co-operate for implementation of the security arrangements in the High Court premises.

**HIGH COURT, MADRAS,
Date: 15.11.2015.**

Sd/- P. Kalaiyaran
REGISTRAR GENERAL

